

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**MA/310/00149/2018 & OA/310/00372/2018**

**Dated Thursday the 15<sup>th</sup> day of March Two Thousand Eighteen**

**PRESENT**

**HON'BLE MR. R. RAMANUJAM, Member (A)**

1.K.Siddarthan,  
2.P.Selvacoumar,  
3.J.Gnanasekar. ....Applicants

(Applicant in person)

Vs

1.Ministry of Finance,  
rep by the Secretary (Expenditure),  
North Block,  
New Delhi 110001.  
2.Ministry of Personnel and Public Grievances,  
rep by the Secretary (DoPT),  
North Block, New Delhi 110001.  
3.Ministry of Home Affairs,  
rep by the Secretary (Home),  
North Block,  
New Delhi 110001.  
4.The Chief Secretary to Govt.,  
Chief Secretariat,  
Puducherry.  
5.The Secretary to Government (Finance),  
Chief Secretariat,  
Puducherry.  
6.The Secretary to Government (Statistics),  
Chief Secretariat,  
Puducherry. ....Respondents

By Advocate Mr. R. Syed Mustafa

**ORAL ORDER**

**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. MA filed by the applicants for joining together is allowed.

2. The applicants have filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“i. The respondents 1 to 3 may please be directed to dispose of the representations dt. 11.04.2017 giving opportunity of being heard to the applicants or the representative of the applicant and pass a speaking order within a month or a reasonable period of time that this Court deems fit and proper in the interest of justice.

ii. Consequently pass such further or other orders as deemed fit in the facts and circumstances of the case.”

3. It is submitted that the applicants herein are the members of the Pondicherry State Statistical Field Supervisors' Association. The association made a representation on 11.04.2017 seeking revision of pay scale of statistical posts as per the recommendation of 7<sup>th</sup> Central Pay Commission. It is still pending for consideration. The applicants would be satisfied if the respondents are directed to dispose of Annexure A27 representation dt. 11.04.2017 within a reasonable time limit.

4. Mr. R. Syed Mustafa takes notice for the respondents.

5. Keeping in view the limited relief sought by the applicants and without going into the substantive merits of the case, I deem it appropriate to direct the respondents to consider Annexure A27

representation dt. 11.04.2017 in accordance with law and convey the decision to the applicants by a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

6. OA is disposed of with the above direction at the admission stage.

**(R. Ramanujam)**  
**Member(A)**  
**15.03.2018**

SKSI